

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 48/82-ALC4/2011 **MEETING DATE** : 28.02.2012

The Meeting No.46/82 in the year 2011-12 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 28.02.2012 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri S.S. Bose, Senior Development Officer, Department of Industrial Policy and Promotion.
2. Shri Jasbir Singh, Consultant, Department of C&PC
3. Shri V.K. Tyagi, Dy. Industrial Adviser, Department of Pharmaceuticals
4. Shri R.C. Meena, Dy. Director General of Foreign Trade
5. Ms.Lalita Maini, FTDO

At the outset, minutes of Norms Committee Meeting No.47/82 dated 21.2.2012 were ratified by the Committee.

Case No.B 494	M/s. Elfa Laboratories
Norms Committee Meeting No.48/AM12	F.No. 01/82/050/003530/AM 12/DES III
Meeting Date:28.02.2012	
Adv. Lic. No 0510215792 dated 4.2.2008	R.A F.NO 05/25/40/00483/AM 08
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting observed that in original application, applicant has requested import of bulk drug without taking into account the molecular weight of sale being imported. Accordingly, the application was rectified as applied. The company has now represented that the entire export obligation could not be met due to shortage of raw material on account of higher consumption due to molecular weight difference. The Committee deliberated the issue and agreed to make necessary amendment in the quantity of Ceftraxone Sodium Sterile from 500 kg to 505.96gm/vial. RA may take appropriate action as per the decision of Norms Committee.	

Case No.B 495	M/s. Ultratech India Limited
Norms Committee Meeting No.48/AM12	Pt. F.No. 01/82/050/00446/AM 08 Pt. F.No.01/82/050/00119/AM 09 Pt F. No. 01/82/050/00259/Am 12

Meeting Date:28.02.2012	
Adv. Lic. No 0310450707 dated 19.11.2007 Adv. Lic. No 0310459552 dated 30.01.2008 Adv. Lic. No 0310631866 dated 19.05.2011	R.A F.NO 03/95/040/00813/AM 08 R.A F.No 03/95/040/01080/AM 08 R.A F.No 03/95/040/00078/AM 12
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012.	

Case No.B 496	M/s Zenith Dyeintermediates Limited
Norms Committee Meeting No.48/AM12	. F.No. 01/82/050/00563/AM 12 DES III
Meeting Date:28.02.2012	
Adv. Lic. No 031645518 dated 1.08.2011	R.A F.NO 03/95/040/00310/AM 12
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to call from the firm Certificate of Analysis for import and export products. Accordingly, the case has been deferred for 27.3.2012.	

Case No.B 497	M/s. DSM Anti-Infectives India Limited
Norms Committee Meeting No.48/AM12	F.No. 01/82/050/01305/AM 11/DES III F.No.01/82/050/01440/AM 11/DES III F.No. 01/82/050/01309/AM 11/DES III F. No. 01/82/050/01109/AM 11/DES III
Meeting Date:28.02.2012	
Adv. Lic. No 2210010237 dated 4.8.2010 Adv. Lic. No 2210010247 dated 5.8.2010 Adv. Lic. No 2210010202 dated 21.07.2010 Adv. Lic. No. 2210010203 dated 21.07.2010	R.A F.NO 22/24/040/00021/Am 11 R.A F.No 22/24/040/00024/AM 11 R.A F.No 22/24/040/00016/AM 11 R.A F.No. 22/24/040/00017/AM 11
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012.	

Case No.B 498	M/s. Siddhi Vinayaka Spechem Pvt. Ltd.
Norms Committee Meeting No.48/AM12	F.No 01/82/050/01548/AM 11/DES III
Meeting Date:28.02.2012	

Adv. Lic. No 0710076995 dated 28.01.2011	R.A F.NO 07/24/040/00386/Am 11		
Decision: The Committee considered the case as per agenda and in the light of written comments received from Department of Chemicals and Petrochemicals vide their U.o No. 14010/154/2011 dated 27.2.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:			
Item of Export	Quantity	Item of Import	Quantity allowed
Dithiothreitol/DTT	1 kg	CIS-2-Butene 1,4 Diol	3.038 kg
		Thioacetic Acid	2.581 kg
.RA may take appropriate action as per the decision of Norms Committee.			

Case No.B 499	M/s. Vivimed Labs Limited
Norms Committee Meeting No.48/AM12	F.No 01/83/050/00443/AM 07/DES III
Meeting Date:28.02.2012	
Adv. Lic. No 0910026921 dated 20.07.2006	R.A F.NO 09/24/040/00103/AM 07
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012.	

Case No.B 500	M/s. Divis Laboratories Limited
Norms Committee Meeting No.48/AM12	F.No 01/82/162/00153/AM 12/DES III F.No 01/82/162/00158/AM 12/DES III F.No 01/82/162/00159/AM 12/DES III F.No 01/82/162/00160/AM 12/DES III F.No 01/82/162/00161/AM 12/DES III F.No 01/82/162/00162/AM 12/DES III F.No 01/82/162/00163/AM 12/DES III F.No 01/82/162/00165/AM 12/DES III F.No 01/82/162/00166/AM 12/DES III

Meeting Date:28.02.2012

Decision:

In respect of F.No. 01/82/162/00153/Am 12/DES III

The Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals forwarded vide OM No. 35011/204/2011-PI(Norms) dated 22.2.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less.

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
(Benzofuran-2-carboxylic acid {(s)-1-[(3s,4s,7r)-3-hydroxy-7-methyl-1-(pyridine-2-sulfonyl)-azepan-4-ylcarbamoyl]-3-methyl-butyl}-AMI*(2s)-2-[(2-benzofuranylcarbonyl)amino]-n-[(3s,4s,7r)-hexahydro-3-hydroxy-7-methyl-1-(2-pyridinylsulfonyl)-1h-azepin-4-yl]-4-methylpentanamide	1 kg	1	GSK 922777A (TOSYLATE SM)	1.47
		2	TOLUENE	8.015
		3	DBU	0.57
		4	CITRIC ACID	0.15
		5	IPA	1.875
		6	BTPP	0.18
		7	TETRAKIS (HYDROXYL METHYL) PHOSPHONIUM CHLORIDE	1.03
		8	SODIUM BICARBONATE	0.15
		9	CYCLOHEXANE	3.00
		10	THF	3.40
		11	EDAC HCL	0.44

In respect of other File numbers mentioned above, the Committee decided to remind the firm to furnish following technical details within 15 days failing which the case will be closed:

Copy of valid Drug Manufacturing License showing composition of the export product.

Copy of Master Batch Formula duly certified by Quality Control Incharge.

The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012.

Case No.B 501	M/s DSM Anti-Infectives India Limited
Norms Committee Meeting No.48/AM12	F.No 01/82/050/01319/AM 11/DES III F.No 01/82/050/01106/AM 11/DES III
Meeting Date:28.02.2012	
Adv. Lic. No 2210010536 dated 18.10.2010 Adv. Lic. No. 2210010163 dated 9.7.2010	R.A F.NO 22/24/040/00048/AM 11 R.A F.No 22/24/040/00020/AM 11
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012.	

Case No.B 502	M/s. Balaji Amines Limited			
Norms Committee Meeting No.48/AM12	F.No 01/82/050/00458/AM 12/DES III			
Meeting Date:28.02.2012				
Adv. Lic. No 3110048921 dated 28.06.2011	R.A F.No 31/83/040/00053/AM 12			
Decision: The Committee considered the case as per agenda and in the light of written comments received from Department of Chemicals and Petrochemicals forwarded vide U.O No. 14010/51/2004/Ch. II dated 10.2.2006 and in consultation with the technical authorities present in the meeting observed that due to inadvertence, item no. 3 was indicated as Alumina Silica Catalyst in place of“Gamma Butyrolactone”. Accordingly, norms has been refixed under Para 4.7 of HBP v 1 as per details below:				
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
N/Methyl-2-Pyrrolidone	1 kg	1	Methanol	0.377 kg
		2.	Ammonia	0.164 kg
		3.	Gamma Butyrolactone	0.965
RA may take appropriate action as per the decision of Norms Committee.				

Case No.C96	M/s. Shasun Pharmaceuticals Limited
Norms Committee Meeting No.48/AM12	F.No 01/82/162/00267/AM 12/DES III

Meeting Date:28.02.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012.	

Case No.C 95	M/s. Shasun Pharmaceuticals Limited
Norms Committee Meeting No.48/AM12	F.No 01/82/162/00261/AM 12/DES III
Meeting Date:28.02.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012.	

Case No.C97	M/s. Shasun Pharmaceuticals Limited
Norms Committee Meeting No.48/AM12	F.No 01/82/162/01146/AM 12/DES III
Meeting Date:28.02.2012	
Decision: The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012.	

1

Case No.:12/15/82-ALC4/2010	Party Name:MEDREICH LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved	
HQ File :01/82/050/00449/AM11/	RLA File :07/24/040/00099/AM11/	Lic.No/Date:0710072561 29.06.2010	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of earlier decision taken in meeting 50/82 dated 9.3.2010 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Vitamin C Chewable tablet 500 mg	1 No.	1.	Sodium Ascorbate	357 mg
		2.	Ascorbic Acid	192.78 mg
		3.	Sodium Cyclamate	17.20 mg
		4.	Trusil organe flavor 171063	4.40 mg
		5.	Trusil nature identical orange flavor 173126	4.40 mg
		6.	Jaffa orange oil 510154 M	1.20 mg
RA may take appropriate action as per the decision of Norms Committee.				

2	Case No.:67/22/82-ALC4/2010	Party Name:MADHUKAR HORMONES & STERODIS [P] LTD.	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved															
	HQ File :01/82/050/00720/AM11/	RLA File :03/95/040/00210/AM11/	Lic.No/Date:0310581119 29.06.2010	Defer Date:															
Decision : The Committee considered the case as per agenda and noted that the firm has not provided technical details despite reminder. In the absence of the details and considering single stage reaction and 90% yield, the Committee in consultation with the technical authorities present in the meeting ratify norms under Para 4.7 of HBP v1 as per details below:																			
<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed Kg</th></tr> </thead> <tbody> <tr> <td>Nandrolone Decanoate</td><td>100 kg</td><td>1</td><td>Nandrolone Base</td><td>71</td></tr> <tr> <td></td><td></td><td>2.</td><td>Decanoyl Chloride</td><td>45</td></tr> </tbody> </table>					Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed Kg	Nandrolone Decanoate	100 kg	1	Nandrolone Base	71			2.	Decanoyl Chloride	45
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Nandrolone Decanoate	100 kg	1	Nandrolone Base	71															
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RA may take appropriate action as per the decision of Norms Committee.																			

3	Case No.:122/40/82-ALC4/2010	Party Name:SURYA PHARMACEUTICAL LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/01321/AM11/	RLA File :22/24/040/00025/AM11/	Lic.No/Date:2210010236 03.08.2010	Defer Date:27.03.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish production and consumption data duly certified by Central Excise authority. Accordingly, the case has been deferred for 27.3.2012.				

4	Case No.:15/31/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00940/AM11/	RLA File :07/24/040/00156/AM11/	Lic.No/Date:0710073569 12.08.2010	Defer Date: 27.3.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.				

5	Case No.:5/28/82-ALC4/2010	Party Name:ANUS LABORATORIES LTD.,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00887/AM11/	RLA File :09/24/040/00137/AM11/	Lic.No/Date:0910043673 28.09.2010	Defer Date:27.03.2012
Decision : Tthe Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting, decided to remind the firm to furnish the following information within 15 days failing which the case will be closed:				
- Stepwise chemical reaction showing Mol. Weight of each reactant and output product. % yield on molar basis for each step.				

- Material balance for entire process.
- Requirement and recovery of solvents of each step of manufacturing process.
- End use of the export product.

Accordingly, the case has been deferred for 27.03.2012.

6	Case No.:10/28/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00892/AM11/	RLA File :09/24/040/00273/AM11/	Lic.No/Date:0910043757 30.09.2010	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:14/28/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved	
HQ File :01/82/050/00896/AM11/	RLA File :09/24/040/00272/AM11/	Lic.No/Date:0910043780 01.10.2010	Defer Date:	
Decision : Committee considered case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower. :-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
(1S,4R)-4-(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl) Amino-2-Cyclopentene-1-Methanol (AFC)	1kg.	1.	(±)-2-Azabicyclo (2.2.1) Hept-Ene-3-One (Vancelactam) 100%	1.832kg/kg
		2.	N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl) Formamide	0.764kg/kg
		3.	Pyridine	2.872 kg/kg
		4.	Sodium Borohydride (SBH)	0.266 kg/kg
		5.	Methanol	6.058 kg/kg
		6.	D-Tartaric Acid	1.06kg/kg
		7.	Iso Propyl Alcohol	3.530 kg/kg
		8.	Dichloro Methane	2.817 kg/kg
The written comments of Department of Pharmaceuticals will follow. RA concerned may take further necessary action as per above decision of NC.				

8	Case No.:6/30/82-ALC4/2010	Party Name:ALCON BIOSCIENCES PRIVATE LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00925/AM11/	RLA File :03/94/040/00472/AM11/	Lic.No/Date:0310595543 06.10.2010	Defer Date:27.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish requisite information within 15 days failing which the case would be closed. Accordingly, the case has been deferred for 27.3.2012.

9	Case No.:3/35/82-ALC4/2010	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
	HQ File :01/82/050/01019/AM11/	RLA File :04/24/040/00215/AM11/	Lic.No/Date:0410118914 16.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in line with the SION A 412 and in consultation with the technical authorities present in the meeting, decided to ratify norms under 4.7 of HBP v1 as applied by the firm. However, it is noted that in the export product, tuna fish lipid oil is not mentioned. RA may take appropriate action as per the decision of Norms Committee.			

10	Case No.:28/46/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/01583/AM11/	RLA File :09/24/040/00295/AM11/	Lic.No/Date:0910044520 01.12.2010	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Chemicals and Petrochemicals.			

11	Case No.:5/41/82-ALC4/2010	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved																																	
	HQ File :01/82/050/01353/AM11/	RLA File :09/24/040/00415/AM11/	Lic.No/Date:0910044855 22.12.2010	Defer Date:																																	
	Decision : Committee considered case as per agenda and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="9">(1S,4R)-4-(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl) Amino-2-Cyclopentene-1-Methanol (AFC)</td><td rowspan="9">1kg.</td><td>1.</td><td>(+)-2-Azabicyclo (2.2.1) Hept-Ene-3-One (Vancelactam) 100%</td><td>1.832kg/kg</td></tr> <tr> <td>2.</td><td>N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl) Formamide</td><td>0.764kg/kg</td></tr> <tr> <td>3.</td><td>Pyridine</td><td>2.872 kg/kg</td></tr> <tr> <td>4.</td><td>Sodium Borohydride (SBH)</td><td>0.226 kg/kg</td></tr> <tr> <td>5.</td><td>Methanol</td><td>6.058 kg/kg</td></tr> <tr> <td>6.</td><td>D-Tartaric Acid</td><td>1.06 kg/kg</td></tr> <tr> <td>7.</td><td>Iso Propyl Alcohol</td><td>3.530 kg/kg</td></tr> <tr> <td>8.</td><td>Dichloro Methane</td><td>2.817 kg/kg</td></tr> <tr> <td></td><td></td><td></td></tr> </tbody> </table>				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	(1S,4R)-4-(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl) Amino-2-Cyclopentene-1-Methanol (AFC)	1kg.	1.	(+)-2-Azabicyclo (2.2.1) Hept-Ene-3-One (Vancelactam) 100%	1.832kg/kg	2.	N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl) Formamide	0.764kg/kg	3.	Pyridine	2.872 kg/kg	4.	Sodium Borohydride (SBH)	0.226 kg/kg	5.	Methanol	6.058 kg/kg	6.	D-Tartaric Acid	1.06 kg/kg	7.	Iso Propyl Alcohol	3.530 kg/kg	8.	Dichloro Methane	2.817 kg/kg		
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		8.	Dichloro Methane	2.817 kg/kg																																	

The written comments of Department of Pharmaceuticals will follow. RA concerned may take further necessary action as per above decision of NC.

12	Case No.:30/41/82-ALC4/2010	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/01378/AM11/	RLA File :05/23/040/00270/AM11/	Lic.No/Date:0510280724 30.12.2010	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.			

13	Case No.:14/51/82-ALC4/2010	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/01731/AM11/	RLA File :03/95/040/00694/AM11/	Lic.No/Date:0310609837 06.01.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Chemicals and Petrochemicals.			

14	Case No.:23/6/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00141/AM12/	RLA File :09/24/040/00484/AM11/	Lic.No/Date:0910045232 27.01.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Chemicals and Petrochemicals.			

15	Case No.:31/47/82-ALC4/2010	Party Name:VIVIMED LABS LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/01621/AM11/	RLA File :09/24/040/00510/AM11/	Lic.No/Date:0910045498 09.02.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Chemicals and Petrochemicals			

16	Case No.:36/47/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/01626/AM11/	RLA File :09/24/040/00509/AM11/	Lic.No/Date:0910045516 11.02.2011	Defer Date:20.03.2012
	Decision : The firm has requested for personal hearing in the 2nd and 3 rd week of the March 2012. The Committee decided to call the firm for Personal Hearing on 20.3.2012. Accordingly, the case has been deferred for 20.3.2012.			

17	Case No.:53/47/82-ALC4/2010	Party Name:NEULAND LABORATORIES LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/01643/AM11/	RLA File :09/24/040/00519/AM11/	Lic.No/Date:0910045550 14.02.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.			

18	Case No.:17/10/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved																			
	HQ File :01/82/050/00276/AM12/	RLA File :09/24/040/00521/AM11/	Lic.No/Date:0910045939 16.03.2011	Defer Date:																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM NO. 35011/194/2011-PI(Norms) dated 22.2.2012 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Irbesartan</td><td>1 kg</td><td>1</td><td>4-BROMOMETHYL BIPHENYL-2-CARBONITRILE(BMCP)</td><td>1.04</td></tr> <tr> <td></td><td></td><td>2</td><td>2-N-BUTYL-4-SPIROCYCLOPENTANE-2-IMIDAZOLIN-5-ONE-HYDROCHLORIDE(BSI HCL</td><td>0.88</td></tr> <tr> <td></td><td></td><td>3</td><td>TOLUENE</td><td>2.86</td></tr> </tbody> </table> RA may take appropriate action as per the decision of Norms Committee.				Export product	Export Qty.	Sl.No.	Import items	Qty. allowed	Irbesartan	1 kg	1	4-BROMOMETHYL BIPHENYL-2-CARBONITRILE(BMCP)	1.04			2	2-N-BUTYL-4-SPIROCYCLOPENTANE-2-IMIDAZOLIN-5-ONE-HYDROCHLORIDE(BSI HCL	0.88			3	TOLUENE
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed																			
Irbesartan	1 kg	1	4-BROMOMETHYL BIPHENYL-2-CARBONITRILE(BMCP)	1.04																			
		2	2-N-BUTYL-4-SPIROCYCLOPENTANE-2-IMIDAZOLIN-5-ONE-HYDROCHLORIDE(BSI HCL	0.88																			
		3	TOLUENE	2.86																			

19	Case No.:5/2/82-ALC4/2011	Party Name:SMRUTHI ORGANICS LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/01795/AM11/	RLA File :31/24/040/00281/AM11/	Lic.No/Date:3110047488 22.03.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.			

20	Case No.:12/2/82-ALC4/2011	Party Name:NIFTY LABS PVT LTD.,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
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HQ File :01/82/050/01802/AM11/	RLA File :09/24/040/00589/AM11/	Lic.No/Date:0910046080 25.03.2011	Defer Date:
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Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM NO. 35011/205/2011-PI(Norms) dated 22.2.2012 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
2-CHLOROMETHYL-3-METHYL-4-(3-METHOXY PROPOXY)PYRIDINE HYDEROCHLORIDE.	1 kg	1.	2,3-Lutidine	1.00
		2	ISO PROPYL ALCOHOL	0.75
		3	3-METHOXY-1-PROPANOL	1.187
		4	ACETONE	0.67
		5	METHYLENE CHLORIDE	1.07

RA may take appropriate action as per the decision of Norms Committee.

21	Case No.:19/4/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved																		
	HQ File :01/82/050/00070/AM12/	RLA File :05/23/040/00381/AM11/	Lic.No/Date:0510287719 07.04.2011	Defer Date:																		
	Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch II dated 10.2.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export Product</th><th>Exp. Qty.</th><th>S.No</th><th>Import Item</th><th>Qty. allowed/kg</th></tr> <tr> <td rowspan="4">2-Chloro-6-Trichloromethyl Pyridine</td><td rowspan="4">1 kg</td><td>1</td><td>Alpha Picoline</td><td>0.658 kg</td></tr> <tr> <td>2</td><td>1,2,4-Trichlorobenzene</td><td>0.220 kg</td></tr> <tr> <td>3</td><td>Heptane</td><td>0.280 kg</td></tr> <tr> <td>4</td><td>Stergene</td><td>0.006 kg</td></tr> </table>				Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg	2-Chloro-6-Trichloromethyl Pyridine	1 kg	1	Alpha Picoline	0.658 kg	2	1,2,4-Trichlorobenzene	0.220 kg	3	Heptane	0.280 kg	4	Stergene
Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg																		
2-Chloro-6-Trichloromethyl Pyridine	1 kg	1	Alpha Picoline	0.658 kg																		
		2	1,2,4-Trichlorobenzene	0.220 kg																		
		3	Heptane	0.280 kg																		
		4	Stergene	0.006 kg																		

		5	Carbon	0.005 kg
RA may take appropriate action as per the decision of Norms Committee				

22	Case No.: 32/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Deferred
	HQ File :01/82/050/00232/AM12/	RLA File :03/94/040/01167/AM11/	Lic.No/Date:0310625603 07.04.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals			

23	Case No.: 41/8/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Deferred
	HQ File :01/82/050/00241/AM12/	RLA File :03/94/040/01171/AM11/	Lic.No/Date:0310625608 07.04.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of DC(MSME).			

24	Case No.: 48/4/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Deferred
	HQ File :01/82/050/00099/AM12/	RLA File :09/24/040/00003/AM12/	Lic.No/Date:0910046368 12.04.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Chemicals and Petrochemicals.			

25	Case No.: 15/12/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Deferred
	HQ File :01/82/050/00348/AM12/	RLA File :03/94/040/00052/AM12/	Lic.No/Date:0310627904 25.04.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of DC(MSME).			

26	Case No.: 44/6/82-ALC4/2011	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Deferred
	HQ File :01/82/050/00163/AM12/	RLA File :09/24/040/00038/AM12/	Lic.No/Date:0910046559 28.04.2011	Defer Date:27.03.2012
	Decision : The Committee decided to remind the firm to furnish copy of production and consumption data duly certified by Central Excise			

Authority. Accordingly, the case has been deferred for 27.3.2012.

27

Case No.:4/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
HQ File :01/82/050/00204/AM12/	RLA File :09/24/040/00606/AM11/	Lic.No/Date:0910046587 02.05.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM NO. 35011/361/2011-PI(Norms) dated 27.2.2012 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Amisulpride	1 kg	1	4-AMINO-5-(ETHYLSULFONYL)-2-METHOXYBENZOIC ACID	0.892
		2	[(2RS)-1-ETHYLPYRROLIDINE-2-YL]-METHANAMINE	0.528
		3	METHYLENE CHLORIDE	6.49
		4	TRIETHYLAMINE	0.417
		5	ETHYL CHLOROFORMATE	0.411
		6	ACETONE	2.684
		7	ACTIVATED CARBON	0.076

RA may take appropriate action as per the decision of Norms Committee.

28	Case No.:6/8/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00206/AM12/	RLA File :09/24/040/00032/AM12/	Lic.No/Date:0910046590 02.05.2011	Defer Date:20.03.2012
	Decision : The firm has been called for Personal Hearing on 20.3.2012 as requested by them. Accordingly, the case has been deferred for 20.3.2012.			

29	Case No.:28/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00194/AM12/	RLA File :03/94/040/01026/AM11/	Lic.No/Date:0310629152 03.05.2011	Defer Date:27.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 27.3.2012..			

30	Case No.:29/7/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00195/AM12/	RLA File :03/94/040/01027/AM11/	Lic.No/Date:0310629153 03.05.2011	Defer Date:27.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 27.03.2012			

31

Case No.:9/14/82-ALC4/2011	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved	
HQ File :01/82/050/00400/AM12/	RLA File :03/94/040/00091/AM12/	Lic.No/Date:0310629729 05.05.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of earlier decision taken in Meeting No. 12/82 dated 22.6.2010 and in consultation with technical authorities present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artesunate	1 Kg.	1.	Artemisinin	0.9259 kg
		2.	Sodium Boro Hydride	0.150 kg
		3.	Methanol	1.429 kg
		4.	S.B. Toluene	0.974 kg
RA concerned may take further necessary action as per above decision of NC.				

32	Case No.:15/16/82-ALC4/2011	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00473/AM12/	RLA File :09/24/040/00035/AM12/	Lic.No/Date:0910046677	Defer

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals

33	Case No.:5/12/82-ALC4/2011	Party Name:LUPIN LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
	HQ File :01/82/050/00338/AM12/	RLA File :03/95/040/00067/AM12/	Lic.No/Date:0310630428 10.05.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of earlier decision taken in the meeting No. 44/82 dated 31.1.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefprozil	1 Kg.	1.	7-Phenylacetamido-3-Chloromethyl Cephalosporanic Acid P-Methoxybenzyl Ester (GCLE)	3.238 kg
		2	D(-) Alpha Parahydroxy Phenylglycine Methyl Potassium Dane Salt (M.K.)	1.050 kg
		3.	Acetone	2.41 kg
		4.	Dimethylaniline	0.25 kg
		5.	Methanol	0.68 kg
		6.	Methylene Chloride	21.74 kg
		7.	Dimethyl Formamide	4.91 kg
		8.	Hexamethyl Disilazane	0.42 kg
		9.	Trimethyl Chlorosilane	0.273 kg
		10.	Ethyl Acetate	1.92 kg
		11.	N,O-Bis (Trimethyl Silyl) Acetamide	0.004 kg
		12.	Ethyl Chloro Formate	0.398 kg
		13.	Trifluoro Acetic Acid	2.986 kg
		14.	Isopropyl Alcohol	7.38 kg
		15.	Triphenyl Phosphine	1.851 kg
		16.	Phosphorous Pentachloride (PCL5)	1.571 kg
		17	Activated Carbon	0.100 kg
		18.	Caustic Soda	1.63 kg
		19.	Sodium Hydrosulphite	0.004 kg

RA concerned may take further necessary action as per above decision of NC.

34

Case No.:50/8/82-ALC4/2011	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved	
HQ File :01/82/050/00250/AM12/	RLA File :09/24/040/00592/AM11/	Lic.No/Date:0910046744 12.05.2011	Defer Date:	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM NO. 35011/317/2011-PI(Norms) dated 27.2.2012 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
4-Fluoro-A-2-Methyl-1-Oxopropyl)-G-Oxo-N-B-Diphenyl Benzene Butaneamide (Diketone-Intermediate for Atorvastatin/DKT-3)	1 kg	1	FLUOROBENZENE	0.609
		2	METHYLENE DICHLORIDE (MDC)	2.00
		3	METHYL ISO BUTYRYL ACETATE (MIBA)	0.80
		4	METHANOL	0.50
RA may take appropriate action as per the decision of Norms Committee.				

35	Case No.:17/16/82-ALC4/2011	Party Name:SMILAX LABORATORIES LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00475/AM12/	RLA File :09/24/040/00501/AM11/	Lic.No/Date:0910046743 12.05.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.			

36	Case No.:3/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00254/AM12/	RLA File :03/94/040/00120/AM12/	Lic.No/Date:0310631346 16.05.2011	Defer Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as			

some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 27.3.2012..

37	Case No.:4/9/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00255/AM12/	RLA File :03/94/040/00121/AM12/	Lic.No/Date:0310631350 16.05.2011	Defer Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 27.3.2012..			

38	Case No.:2/9/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00253/AM12/	RLA File :09/24/040/00012/AM12/	Lic.No/Date:0910046777 18.05.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.			

39	Case No.:2/10/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00261/AM12/	RLA File :03/94/040/00151/AM12/	Lic.No/Date:0310631883 19.05.2011	Defer Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 27.3.2012..			

40	Case No.:41/10/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00300/AM12/	RLA File :09/24/040/00111/AM12/	Lic.No/Date:0910046916 26.05.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals			

41	Case No.:43/10/82-ALC4/2011	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:48/82-ALC4/2011	Status:Case
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		28.02.2012	Approved
HQ File :01/82/050/00302/AM12/	RLA File :09/24/040/00093/AM12/	Lic.No/Date:0910046918 26.05.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM NO. 35011/379/2011-PI(Norms) dated 27.2.2012 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Sulfaturamide (or) NXL104SU(OR) Tetra Butyl Ammonium (2S, 5R)-2-Carbamoyl-7-oxo-1,6-Diazabicyclo[3.2.1]Octan-6-yl-sulfate	1 kg	1	OXAMINE OXALATE OR OXYAMINE OXALATE(PURE TRANS)	1.42
		2	FLUORENYLMETHYL OXYCARBONYL CHLORIDE (FMOC-Cl) (OR) 9-FLUORENYLMETHYL CHLOROFORMATE	0.80
		3	1,1'-CARBONYLDIIMIDAZOLE (CDI) (OR) N,N',CARBONYLDIIMIDAZOLE	0.63

RA may take appropriate action as per the decision of Norms Committee.

42	Case No.:51/10/82-ALC4/2011	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
	HQ File :01/82/050/00310/AM12/	RLA File :09/24/040/00095/AM12/	Lic.No/Date:0910046934 27.05.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
(1S,4R)-4-(2-Amino-6-Chloro-5-Formamido-4-Pyrimidinyl) Amino-2-Cyclopentene-1-Methanol (AFC)	1kg.	1.	(±)-2-Azabicyclo (2.2.1) Hept-Ene-3-One (Vancelactam) 100%	1.832kg/kg
		2.	N-(2-Amino-4,6-Dichloro-5-Pyrimidinyl) Formamide	1.534kg/kg
		3.	Pyridine	2.872 kg/kg
		4.	Sodium Borohydride (SBH)	0.266 kg/kg

		5.	Methanol	22.855 kg/kg
		6.	D-Tartaric Acid	1.557kg/kg
		7.	Iso Propyl Alcohol	13.31 kg/kg
		8.	Dichloro Methane	10.63 kg/kg

RA concerned may take further necessary action as per above decision of NC.

43	Case No.:1/14/82-ALC4/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00392/AM12/	RLA File :03/95/040/00138/AM12/	Lic.No/Date:0310633159 27.05.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Chemicals and Petrochemicals.			

44	Case No.:18/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00332/AM12/	RLA File :09/24/040/00080/AM12/	Lic.No/Date:0910046973 02.06.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Chemicals and Petrochemicals			

45	Case No.:19/11/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00333/AM12/	RLA File :09/24/040/00079/AM12/	Lic.No/Date:0910046974 02.06.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Chemicals and Petrochemicals			

46	Case No.:27/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00541/AM12/	RLA File :09/24/040/00086/AM12/	Lic.No/Date:0910046997 06.06.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Chemicals and Petrochemicals			

47	Case No.:34/12/82-ALC4/2011	Party Name:HEMMO PHARMACEUTICALS	Meet No/Date:48/82-ALC4/2011	Status:Case
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	PRIVATE LIMITED	28.02.2012	Deferred
HQ File :01/82/050/00367/AM12/	RLA File :03/94/040/01112/AM11/	Lic.No/Date:0310634571 06.06.2011	Defer Date:27.03.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals.			

48	Case No.:6/18/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00510/AM12/	RLA File :09/24/040/00094/AM12/	Lic.No/Date:0910047017 06.06.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Chemicals and Petrochemicals			

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Case No.:10/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
HQ File :01/82/050/00524/AM12/	RLA File :09/24/040/00128/AM12/	Lic.No/Date:0910047036 07.06.2011	Defer Date:

Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM NO. 35011/409/2011-PI(Norms) dated 22.2.2012 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Ceftibuten	1 kg	1	3-METHYL-2-BUTEN-1-OL	3.30
		2	ACETONE	1.51
		3	ACETONITRILE	10.62
		4	ACTIVATED CARBON	0.200
		5	DIMETHYL FORMAMIDE	4.38
		6	GHYH[7-PHENYLACETAMIDE-3-HYDROXY-3-CEPHEM-4-CARBOXYLIC ACID DIPHENYLMETHYL ESTER]	3.73
		7	ISO PROPYL ALCOHOL	14.16

		8	METHANE SULFONYL CHLORIDE	1.228
		9	METHANESULFONIC ACID	0.971
		10	METHANOL	24.81
		11	METHYL 4-CHLORO ACETOACETATE	1.88
		12	METHYL-3-METHOXYACRYLATE	1.73
		13	METHYLENE CHLORIDE	108.00
		14	POTASSIUM CARBONATE(ANHYDROUS)	1.125
		15	PYRIDINE	1.061
		16	SODIUM BOROHYDRIDE	0.425
		17	TRIETHYLAMINE [TEA]	4.091

RA may take appropriate action as per the decision of Norms Committee.

50	Case No.: 19/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Deferred
	HQ File :01/82/050/00533/AM12/	RLA File :09/24/040/00107/AM12/	Lic.No/Date:0910047035 07.06.2011	Defer Date:20.03.2012
	Decision : The firm has requested for personal hearing in the 2nd and 3 rd week of the March 2012. The Committee decided to call the firm for Personal Hearing on 20.3.2012. Accordingly, the case has been deferred for 20.3.2012			

51	Case No.: 1/13/82-ALC4/2011	Party Name:HEMMO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Deferred
	HQ File :01/82/050/00373/AM12/	RLA File :03/94/040/01111/AM11/	Lic.No/Date:0310635238 09.06.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals.			

52	Case No.:4/16/82-ALC4/2011	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00462/AM12/	RLA File :07/24/040/00073/AM12/	Lic.No/Date:0710079777 13.06.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Petrochemicals.			

53	Case No.:21/19/82-ALC4/2011	Party Name:VIVIMED LABS LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00535/AM12/	RLA File :09/24/040/00138/AM12/	Lic.No/Date:0910047112 14.06.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Chemicals and Petrochemicals.			

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Case No.:23/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
HQ File :01/82/050/00537/AM12/	RLA File :09/24/040/00105/AM12/	Lic.No/Date:0910047123 15.06.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM NO. 35011/412/2011-PI(Norms) dated 22.2.2012 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Olmesartan Medoxomil	1 kg	1	(IMIDAZOLE DERIVATIVE)[4-(HYDROXY-1-METHYLETHYL)-2-PROPYLIMIDAZOLE-5-CARBOXYLIC ACID, ETHYL ESTER	0.78
		2	4-CHLOROMETHYL-5-METHYL-1,3-DIOXOL-2-ONE	0.48
		3	5-[4'-(BROMOMETHYL)[1,1'-BIPHENYL]-2-YL]-N-(TRIPHENYL-METHYL)TETRAZOLE(BROMOMETHYL BIPHENYL TRITYL TETRAZOLE)	1.786
		4	ACETONE	5.678
		5	DIISOPROPYL ETHER	1.668
		6	METHYLENE CHLORIDE	5.044
			N,N-DIMETHYLACETAMIDE	1.755

		7		
		8	POWDERED ANHYDROUS POTASSIUM CARBONATE	0.564
		9	TETRAHYDROFURAN	2.036
		10	STEAM/THERMAL COAL	AS PER FUEL POLICY

RA may take appropriate action as per the decision of Norms Committee.

55	Case No.:24/19/82-ALC4/2011	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
	HQ File :01/82/050/00538/AM12/	RLA File :09/24/040/00125/AM12/	Lic.No/Date:0910047121 15.06.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM NO. 35011/411/2011-PI(Norms) dated 22.2.2012 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Ritonavir	1 kg	1	RITANOVIR INTERMEDIATE A THIOZOLE [CARBONIC ACID-4-NITROPHENYL-5-THIAZOLYMETHYLESTER (NCT)]	0.72
		2	RITONAVIR INTERMEDIATE –B(BDH PURE) [(2S,3S,5S)-5(TERT-BUTYLOXYCARBONYL)-AMINO-2-AMINO-3-HYDROXY-1,6-DIPHENYLHEXANE.]	0.989
		3	THIONYL CHLORIDE	0.768
		4	4-DIMETHYL AMINO PYRIDINE	0.068
		5	N-HEPTANE	2.85
		6	TRIETHYLAMINE	0.341
		7	L-VALINE	0.376
		8	ANHYDROUS POTASSIUM CARBONATE	1.776
		9	ACTIVATED CARBON	0.0368

		10	ACETONE	0.698
		11	HEXANES	0.488
		12	ISOPROPYL ALCOHOL	0.76
		13	METHANOL	3.33
		14	METHYLENE CHLORIDE	12.76
		15	TETRAHYDROFURAN [THF]	1.86

RA may take appropriate action as per the decision of Norms Committee.

Case No.:34/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
HQ File :01/82/050/00616/AM12/	RLA File :09/24/040/00089/AM12/	Lic.No/Date:0910047213 21.06.2011	Defer Date:

Decision : The Committee considered case as per agenda and in light of earlier decision taken in meeting No. 4/82 dated 28.4.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
(R,E)-Methyl-2-(3-Chloro-3-(2-(7-Chloroquinolin-2-yl)vinyl)phenyl)propyl)benzoate	1 Kg.	1.	2-[3-(S)-[3-Chloro-2-quinoliny]Ethenyl]phenyl]-3-hydroxy Propyl]-Benzoic acid methyl ester Hydrate (Hydroxy compound	1.25 kg
		2.	Thionyl Chloride	0.84 kg
		3.	Dimethyl formamide	0.74 kg
		4.	Methylene Chloride	5.81 kg
		5.	Methanol	0.88 kg
		6.	Toluene	8.14 kg
		7.	Acetonitrile	8.44 kg

RA concerned may take further necessary action as per above decision of NC.

57	Case No.:41/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:48/82-ALC4/2011	Status:Case
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			28.02.2012	Deferred
	HQ File :01/82/050/00623/AM12/	RLA File :09/24/040/00040/AM12/	Lic.No/Date:0910047212 21.06.2011	Defer Date:27.03.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals.				

58	Case No.:47/14/82-ALC4/2011	Party Name:FDC LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00438/AM12/	RLA File :03/94/040/00152/AM12/	Lic.No/Date:0310637790 22.06.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals.			

59	Case No.:31/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00613/AM12/	RLA File :09/24/040/00143/AM12/	Lic.No/Date:0910047366 29.06.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals.			

60	Case No.:25/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00607/AM12/	RLA File :09/24/040/00039/AM12/	Lic.No/Date:0910047386 30.06.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals.			

61	Case No.:32/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00614/AM12/	RLA File :09/24/040/00041/AM12/	Lic.No/Date:0910047385 30.06.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals.			

62	Case No.:18/21/82-ALC4/2011	Party Name:SHREE JAYA LABORATORIES PVT LTD.	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
			Lic.No/Date:0910047446	

HQ File :01/82/050/00600/AM12/	RLA File :09/24/040/00623/AM11/	01.07.2011	Defer
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals.			

63	Case No.:16/20/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00578/AM12/	RLA File :22/24/040/00024/AM12/	Lic.No/Date:2210011568 01.07.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals.			

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Case No.:16/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved	
HQ File :01/82/050/00598/AM12/	RLA File :09/24/040/00165/AM12/	Lic.No/Date:0910047474 05.07.2011	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM NO. 35011/394/2011-PI(Norms) dated 22.2.2012 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Sertraline HCL	1 kg	1	4-(3,4-DICHLOROPHENYL)-1,2,3,4-TETRAHYDRO-N-METHYL-1-NAPHTHALENIMINE	3.27
		2	SODIUM BOROHYDRIDE	0.331
		3	METHANOL	5.493
		4	D(-) MANDELIC ACID	0.392
		5	N-BUTANOL	0.632
		6	DIISOPROPYL ETHER	0.696
RA may take appropriate action as per the decision of Norms Committee.				

65

Case No.:17/21/82-ALC4/2011	Party Name:MATRIX LABORATORIES LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved	
HQ File :01/82/050/00599/AM12/	RLA File :09/24/040/00153/AM12/	Lic.No/Date:0910047476 05.07.2011	Defer Date:	
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM NO. 35011/394/2011-PI(Norms) dated 22.2.2012 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Oxacarbazepine	1 kg	1	10-METHOXY IMINO STILBENE	1.26
		2	DL MANDELIC ACID	2.58
		3	METHYLENEDICHLORIDE	3.84
		4	ISO PROPYL ALCOHOL	2.23
		5	METHANOL	1.70
RA may take appropriate action as per the decision of Norms Committee				

66

Case No.:60/21/82-ALC4/2011	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
HQ File :01/82/050/00642/AM12/	RLA File :22/24/040/00026/AM12/	Lic.No/Date:2210011604 06.07.2011	Defer Date:

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM NO. 35011/393/2011-PI(Norms) dated 27.2.2012 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
Atorvastatin Calcium	1 kg	1	4-FULORO BENZALDEHYDE	0.70
		2	TRIETHYLAMINE	0.516
		3	3-ETHYL-5-(2-HYDROXY ETHYL)-4-METHYL	0.262

			THIAZOLIUM BROMIDE	
		4	ISOPROPYL ALCOHOL	5.00
RA may take appropriate action as per the decision of Norms Committee.				

67	Case No.: 34/16/82-ALC4/2011	Party Name: WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Deferred
	HQ File :01/82/050/00492/AM12/	RLA File :03/95/040/01038/AM11/	Lic.No/Date:0310641073 07.07.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals.			

68	Case No.: 5/21/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Approved
	HQ File :01/82/050/00587/AM12/	RLA File :03/94/040/00319/AM12/	Lic.No/Date:0310641299 08.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and observed that this case has already been approved in Meeting No. 45/82 dated 7.2.2012.			

69	Case No.: 3/17/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Deferred
	HQ File :01/82/050/00498/AM12/	RLA File :05/24/040/00124/AM12/	Lic.No/Date:0510296379 12.07.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals			

70	Case No.: 6/17/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Approved
	HQ File :01/82/050/00501/AM12/	RLA File :05/23/040/00137/AM12/	Lic.No/Date:0510296623 14.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and observed that this case has already been approved in Meeting No. 45/82 dated 7.2.2012			

71	Case No.: 58/21/82-ALC4/2011	Party Name:ESSIX BIOSCIENCES LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Deferred
	HQ File :01/82/050/00640/AM12/	RLA File :22/24/040/00028/AM12/	Lic.No/Date:2210011653	Defer Date:

		14.07.2011	27.3.2012
Decision : : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their OM NO. 35011/392/2011-PI(Norms) dated 27.2.2012 and in consultation with technical authority present in meeting decided to call from the firm the complete technical details as per Appendix 33. Accordingly, the case has been deferred for 27.3.2012.			

72	Case No.: 9/17/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Deferred
	HQ File :01/82/050/00504/AM12/	RLA File :03/94/040/00318/AM12/	Lic.No/Date:0310642597 15.07.2011	Defer Date:27.03.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals			

73	Case No.: 17/26/82-ALC4/2011	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Deferred
	HQ File :01/82/050/00700/AM12/	RLA File :03/94/040/00302/AM12/	Lic.No/Date:0310642596 15.07.2011	Defer Date:27.03.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals			

74	Case No.: 1/35/82-ALC4/2011	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Deferred
	HQ File :01/82/050/00928/AM12/	RLA File :03/95/040/00278/AM12/	Lic.No/Date:0310642739 18.07.2011	Defer Date:27.03.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Biotechnology.			

75	Case No.: 19/21/82-ALC4/2011	Party Name:SAIRAM ORGANICS PVT. LTD.,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Approved
	HQ File :01/82/050/00601/AM12/	RLA File :09/24/040/00174/AM12/	Lic.No/Date:0910047733 19.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and observed that this case already been approved in 45/82 meeting held on 7.2.2012.			

76	Case No.: 11/26/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status: Case Deferred
	HQ File :01/82/050/00694/AM12/	RLA File :03/94/040/00317/AM12/	Lic.No/Date:0310642955 19.07.2011	Defer Date:27.03.2012

Decision : : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals

77	Case No.: 28/21/82-ALC4/2011	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00610/AM12/	RLA File :09/24/040/00178/AM12/	Lic.No/Date:0910047796 21.07.2011	Defer Date:27.03.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals			

78	Case No.: 4/26/82-ALC4/2011	Party Name:GALENTIC PHARMA (INDIA) PVT.LTD.	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
	HQ File :01/82/050/00687/AM12/	RLA File :03/94/040/00352/AM12/	Lic.No/Date:0310643997 22.07.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v 1 , in line with SION A412 as applied by the firm. RA may take appropriate action as per the decision of Norms Committee.			

79	Case No.: 12/26/82-ALC4/2011	Party Name:CTX LIFESCIENCES PVT LTD,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00695/AM12/	RLA File :03/94/040/00244/AM12/	Lic.No/Date:0310644247 25.07.2011	Defer Date:27.03.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals			

80	Case No.: 55/26/82-ALC4/2011	Party Name:TIDE INDUSTRIES	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00738/AM12/	RLA File :34/24/040/00075/AM12/	Lic.No/Date:3410031091 28.07.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to remind the firm to furnish following information within 15 days else their case will be closed: • Authentic/printed technical literature in support of % yield or norms applied for import. • Chemical composition and specification of export item and import item. • Production of export item for the past two years up to September, 2011 and corresponding consumption of each input duly certified by CA. • Details of byproducts/coproduces formed and their recovery in quantity and value.			

Accordingly, the case has been deferred for 27.3.2012.

81	Case No.:19/20/82-ALC4/2011	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00581/AM12/	RLA File :04/24/040/00363/AM11/	Lic.No/Date:0410126761 03.08.2011	Defer Date:27.03.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of pharmaceuticals			

82	Case No.:14/27/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00764/AM12/	RLA File :03/94/040/00395/AM12/	Lic.No/Date:0310646407 04.08.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and decided to remind the firm to furnish details as per Appendix 33. The case has been deferred for 27.3.2012.			

83	Case No.:25/26/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00708/AM12/	RLA File :03/94/040/00385/AM12/	Lic.No/Date:0310646711 05.08.2011	Defer Date:27.03.2012
	Decision : : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of DC(MSME)			

84	Case No.:34/31/82-ALC4/2011	Party Name:HETERO LABS LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
	HQ File :01/82/050/00860/AM12/	RLA File :09/24/040/00189/AM12/	Lic.No/Date:0910048117 08.08.2011	Defer Date:
	Decision : The Committee observed that this case has already been approved in 45/82 meeting held on 7.2.2012.			

85	Case No.:50/26/82-ALC4/2011	Party Name:PAB ORGANICS PVT.LTD,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
	HQ File :01/82/050/00733/AM12/	RLA File :34/24/040/00090/AM12/	Lic.No/Date:3410031224 08.08.2011	Defer Date:
	Decision : Committee considered case as per agenda and in light of its earlier decision taken in its 48/82 meeting held on 23.02.2012 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
5-Bromo Phthalide	1 Kg.	1.	Hydrobromic Acid 48%	5.00 kg
		2.	5-Amino Phthalide	0.87 kg

RA concerned may take further necessary action as per above decision of NC.

86	Case No.:9/26/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
	HQ File :01/82/050/00692/AM12/	RLA File :03/94/040/00409/AM12/	Lic.No/Date:0310647117 09.08.2011	Defer Date:
	Decision : The Committee observed that this case has already been approved in 45/82 meeting held on 7.2.2012.			

87	Case No.:43/26/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00726/AM12/	RLA File :22/24/040/00036/AM12/	Lic.No/Date:2210011760 09.08.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.			

88	Case No.:41/31/82-ALC4/2011	Party Name:AUCTUS PHARMA LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00867/AM12/	RLA File :09/24/040/00196/AM12/	Lic.No/Date:0910048207 10.08.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.			

89	Case No.:45/31/82-ALC4/2011	Party Name:GRANULES INDIA LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00871/AM12/	RLA File :09/24/040/00220/AM12/	Lic.No/Date:0910048208 10.08.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.			

90	Case No.:28/26/82-ALC4/2011	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00711/AM12/	RLA File :08/24/040/00114/AM12/	Lic.No/Date:0810102412	Defer

11.08.2011

Date:27.03.2012

Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.

91

Case No.:16/25/82-ALC4/2011	Party Name:STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved	
HQ File :01/82/050/00683/AM12/	RLA File :05/24/040/00154/AM12/	Lic.No/Date:0510299727 17.08.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by Department of Chemicals and Petrochemicals vide their OM No. 46011/103/2011-PC.II dated 22.2.2012 and in consultation with the technical authorities present in the meeting decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm whichever is less:				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Monofilament Polypropylene Mesh in various sizes	1 Sq meter	1	Non-Sterile Monofilament Polypropylene Mesh (Size 30 cm x30 cm)	1.02 Sq. Mtr.
RA may take appropriate action as per the decision of Norms Committee.				

92	Case No.:64/26/82-ALC4/2011	Party Name:S.R.S.PHARMACEUTICALS PVT. LTD.	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00747/AM12/	RLA File :03/95/040/00396/AM12/	Lic.No/Date:0310649795 23.08.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals			

93	Case No.:11/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00761/AM12/	RLA File :03/94/040/00465/AM12/	Lic.No/Date:0310650141 24.08.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Chemicals and Petrochemicals.			

94	Case No.:9/27/82-ALC4/2011	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00759/AM12/	RLA File :03/94/040/00464/AM12/	Lic.No/Date:0310650335 25.08.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to			

defer the case for 27.3.2012 for comments of Department of Chemicals and Petrochemicals

95	Case No.:10/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
	HQ File :01/82/050/00760/AM12/	RLA File :03/94/040/00480/AM12/	Lic.No/Date:0310650724 26.08.2011	Defer Date:
	Decision : The Committee observed that this case has already been approved in 45/12 meeting held on 7.2.2012.			

96	Case No.:19/31/82-ALC4/2011	Party Name:MICRO LABS LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
	HQ File :01/82/050/00845/AM12/	RLA File :07/24/040/00199/AM12/	Lic.No/Date:0710081875 29.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to ratify the norms under Para 4.7 of HBP v 1 as applied by the firm. RA may take appropriate action as per the decision of Norms Committee.			

97	Case No.:39/31/82-ALC4/2011	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00865/AM12/	RLA File :22/24/040/00039/AM12/	Lic.No/Date:2210011843 01.09.2011	Defer Date:28.02.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.			

98	Case No.:38/31/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00864/AM12/	RLA File :22/24/040/00041/AM12/	Lic.No/Date:2210011844 01.09.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.			

99	Case No.:6/27/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
	HQ File :01/82/050/00756/AM12/	RLA File :03/94/040/00489/AM12/	Lic.No/Date:0310651351 02.09.2011	Defer Date:
	Decision : The Committee observed that this case has already been approved in 45/82 meeting held on 7.2.2012.			

100	Case No.:16/29/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2011	Status:Case
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		28.02.2012	Approved
HQ File :01/82/050/00815/AM12/	RLA File :03/94/040/00501/AM12/	Lic.No/Date:0310651860 06.09.2011	Defer Date:
Decision : The Committee observed that this case has already been approved in 44/82 meeting held on 31.01.2012.			

101

Case No.:11/31/82-ALC4/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved	
HQ File :01/82/050/00837/AM12/	RLA File :17/24/040/00044/AM12/	Lic.No/Date:1710004498 08.09.2011	Defer Date:	
Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/35/2010-Ch. II dated 20.4.2011 and in consultation with the technical authorities present in the meeting, decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm whichever is less:				
Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Product-OC-3200(Castor Oil Polyether)	1 kg	1	Ethylene Oxide (colourless clear liquid)	0.640 kg
RA may take appropriate action as per the decision of Norms Committee.				

102	Case No.:50/31/82-ALC4/2011	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00876/AM12/	RLA File :04/24/040/00165/AM12/	Lic.No/Date:0410127861 08.09.2011	Defer Date:27.03.2012
	Decision : Committee decided to remind the firm to furnish the Master Batch Formula along with Drug Manufacturing License. Accordingly, the case has been deferred for 27.3.2012.			

103	Case No.:15/31/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Approved	
	HQ File :01/82/050/00841/AM12/	RLA File :05/23/040/00197/AM12/	Lic.No/Date:0510302069 13.09.2011	Defer Date:	
	Decision : The Committee considered the case as per agenda and in light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/38/2011-Ch II dated 10.2.2012 2012and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
	2-Chloro-6-Trichloromethyl Pyridine	1 kg	1	Alpha Picoline	0.658 kg
			2	1,2,4-Trichlorobenzene	0.220 kg

		3	Heptane	0.280 kg
		4	Stergene	0.006 kg
		5	Carbon	0.005 kg
RA may take appropriate action as per the decision of Norms Committee				

104	Case No.:28/31/82-ALC4/2011	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00854/AM12/	RLA File :22/24/040/00044/AM12/	Lic.No/Date:2210011894 14.09.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.			

105	Case No.:7/29/82-ALC4/2011	Party Name:MEDICAMEN BIOTECH LTD.,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00806/AM12/	RLA File :05/24/040/00208/AM12/	Lic.No/Date:0510302892 19.09.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.			

106	Case No.:19/27/82-ALC4/2011	Party Name:RUSAN PHARMA LTD.	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00769/AM12/	RLA File :03/95/040/00407/AM12/	Lic.No/Date:0310654860 20.09.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.			

107	Case No.:20/31/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
	HQ File :01/82/050/00846/AM12/	RLA File :05/23/040/00218/AM12/	Lic.No/Date:0510303152 20.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting and considering the molecular weight of the salt and also in line with the SION 412 decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export Product	Exp. Qty.	S.No	Import Item	Qty. allowed/kg
Sildenafil Citrate Tablets 50 mg	6 lakhs tablets	1	Sildenafil Citrate 1H	70.25 gm /1000 tablets
Sildenafil Citrate Tablets 100 mg		1	Sildenafil Citrate 1 H	140.50 /1000 tablets.

RA may take appropriate action as per the decision of Norms Committee.

108	Case No.:12/29/82-ALC4/2011	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00811/AM12/	RLA File :03/94/040/00530/AM12/	Lic.No/Date:0310655109 21.09.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.			

109	Case No.:4/31/82-ALC4/2011	Party Name:CIPLA LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
	HQ File :01/82/050/00830/AM12/	RLA File :03/94/040/00540/AM12/	Lic.No/Date:0310655386 22.09.2011	Defer Date:
	Decision : Decision : The Committee considered the case as per agenda and in the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/419/2011-PI (Norms) dated 22.2.2012 and consultation with the technical authorities present in the meeting decided to ratify the norms under Para 4.7 of HBP v1 as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (in Kgs)
Triomune Junior Tablets/Lamivudine, Stavudine and Nevirapine Tablets Each uncoated tablet contains: Stavudine 12 mg, Lamivudine 60 mg, Nevirapine 100 mg	1 Number	1.	Lamivudine	61.2
		2	Nevirapine	102.0
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	24.48
Lamivir S-30 Tablets/Lamivudine and Stavudine Tablets Each film coated tablet contains: Lamivudine	1 Number	1.	Lamivudine	153.0
		2	Nevirapine	-
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	61.2

150 mg Stavudine 30 mg				
Triomune 30/Lamivudine, Stavudine and Nevirapine Tablets. Each uncoated tablet contain: Stavudine 30 mg, Lamivudine 150 mg, Nevirapine 200 mg	1 Number	1.	Lamivudine	153.0
		2	Nevirapine	204.0
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	61.2
Triomune Baby Tablets/Triomune Baby Dispersible Tablets/Lamivudine, Stavudine and Nevirapine Tablets. Each uncoated tablet contains: Stavudine 6 mg Lamivudine 30 mg, Nevirapine 50 mg	1 Number	1.	Lamivudine	30.6
		2	Nevirapine	51.0
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	12.24
Lamivir-S Junior Tablets/Lamivudine, Stavudine Dispersible Tablets Each Tablet contains: Lamivudine 60 mg, Stavudine 12 mg	1 Number	1.	Lamivudine	61.2
		2	Nevirapine	-
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	24.48
Lamivir-S Baby Tablets/Lamivudine, Stavudine Dispersible Tables Each tablet contains: Lamivudine 30 mg, Stavudine 6 mg	1 number	1.	Lamivudine	30.6
		2	Nevirapine	-
		3	2,3-Didehydro,5-O-benzoyl, 5-methyl uridine (Z-4 Compound)	12.24

RA may take appropriate action as per the decision of Norms Committee.

110	Case No.:49/31/82-ALC4/2011	Party Name:ASCENT FINECHEM PVT. LTD.,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00875/AM12/	RLA File :08/24/040/00147/AM12/	Lic.No/Date:0810103865	Defer

		22.09.2011	Date:27.03.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Chemicals and Petrochemicals.			

111	Case No.:1/29/82-ALC4/2011	Party Name:SANDOZ PRIVATE LIMITED	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00800/AM12/	RLA File :03/95/040/00325/AM12/	Lic.No/Date:0310657295 30.09.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals.			

112	Case No.:6/31/82-ALC4/2011		Party Name:SALVI CHEMICAL INDUSTRIES LIMITED		Meet No/Date:48/82-ALC4/2011 28.02.2012		Status:Case Approved	
	HQ File :01/82/050/00832/AM12/		RLA File :03/95/040/00513/AM12/		Lic.No/Date:0310659452 13.10.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/143/2011-Ch. II dated 22.2.3012 and in consultation with the technical authorities present in the meeting decided to to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:							
	Export Product		Exp. Qty.	S.No	Import Item		Qty. allowed/kg	
	Methyl Idodide		1 kg	1	Potassium Iodide		1.210 kg	
RA may take appropriate action as per the decision of Norms Committee.								

113	Case No.:7/31/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00833/AM12/	RLA File :03/94/040/00612/AM12/	Lic.No/Date:0310659475 13.10.2011	Defer Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 06.03.2012			

114	Case No.:8/31/82-ALC4/2011	Party Name:EMBIO LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00834/AM12/	RLA File :03/94/040/00611/AM12/	Lic.No/Date:0310659491	Defer

		13.10.2011	Date:06.03.2012
	Decision : The representative of the firm came for personal hearing on 07.02.2012 and stated that the quantity applied by them was incorrect as some data is wrongly pasted in their application. They brought with them Central Excise data to show that quantity applied by them was by mistake lower than their actual. The firm has agreed to give a revised application and other details in a month's time. Accordingly, the case has been deferred for 06.03.2012.		

115	Case No.:54/31/82-ALC4/2011	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00880/AM12/	RLA File :03/94/040/00647/AM12/	Lic.No/Date:0310660797 19.10.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals			

116	Case No.:124/42/82-ALC4/2011	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Approved
	HQ File :01/82/050/01159/AM12/	RLA File :09/24/040/00371/AM12/	Lic.No/Date:0910049646 09.11.2011	Defer Date:
	Decision : This case has already been approved in 45/82 meeting held on 7.2.2012.			

117	Case No.:22/41/82-ALC4/2011	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/01023/AM12/	RLA File :05/24/040/00267/AM12/	Lic.No/Date:0510308239 17.11.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals			

118	Case No.:1/37/82-ALC4/2011	Party Name:THERMAX LTD.,	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00983/AM12/	RLA File :31/83/040/00157/AM12/	Lic.No/Date:3110051627 28.11.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and noted that the firm has been requested to furnish following information by Department of Chemicals and Petrochemicals vide their letter No. 14010/78/2010-Ch.II dated 24.2.2012: 2. The norms of import items applied in respect to each export item speartely for Water Corrosion inhibitor (Brand name Corrosion 3159), Biocide-2 (Brand Name:Biomin 4020), Scale Inhibitor (Brand name: Scalemin 3640) and Biocide -1 (Brand name: Biomin 2750). 3. Justification for 3% wastage claimed in formulation supported with technical literature.			

4. Production of each export item for the past 2 years and corresponding consumption of each input duly certified by C.A separately for each export item.

5. Photocopy of the norms already fixed for the same export item in the recent past.

Accordingly the case has been deferred for 27.3.2012.

119	Case No.:2/37/82-ALC4/2011	Party Name:POLYDRUG LABORATORIES PVT.LTD.	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00984/AM12/	RLA File :03/95/040/00667/AM12/	Lic.No/Date:0310667832 29.11.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals			

120	Case No.:3/37/82-ALC4/2011	Party Name:RELIANCE LIFE SCIENCES PVT. LTD.	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/00985/AM12/	RLA File :03/95/040/00538/AM12/	Lic.No/Date:0310668193 30.11.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals			

121	Case No.:5/44/82-ALC4/2011	Party Name:JUBILANT LIFE SCIENCES LIMITED (FORMERLY JUBILANT	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/01177/AM12/	RLA File :05/23/040/00349/AM12/	Lic.No/Date:0510311823 20.12.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals			

122	Case No.:2/44/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/01174/AM12/	RLA File :05/23/040/00346/AM12/	Lic.No/Date:0510312327 26.12.2011	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals			

123	Case No.:4/44/82-ALC4/2011	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:48/82-ALC4/2011	Status:Case
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		28.02.2012	Deferred
HQ File :01/82/050/01176/AM12/	RLA File :05/23/040/00365/AM12/	Lic.No/Date:0510312325 26.12.2011	Defer Date:27.03.2012
Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals			

124	Case No.:1/44/82-ALC4/2011	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/01173/AM12/	RLA File :31/83/040/00213/AM12/	Lic.No/Date:3110052544 20.01.2012	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals			

125	Case No.:1/48/82-ALC4/2011	Party Name:ARCH PHARMALABS LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/01308/AM12/	RLA File :03/94/040/01013/AM12/	Lic.No/Date:0310682488 17.02.2012	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals			

126	Case No.:2/48/82-ALC4/2011	Party Name:SOHAN HEALTHCARE PVT. LTD	Meet No/Date:48/82-ALC4/2011 28.02.2012	Status:Case Deferred
	HQ File :01/82/050/01309/AM12/	RLA File :31/83/040/00228/AM12/	Lic.No/Date:3110053067 21.02.2012	Defer Date:27.03.2012
	Decision : The Committee considered the case as per agenda and in consultation with the technical authorities present in the meeting decided to defer the case for 27.3.2012 for comments of Department of Pharmaceuticals			

Outside No. 1	M/s. Laffans Petrochemicals Limited
Norms Committee Meeting No.48/AM12	F.No. 01/82/050/00244/AM 09/DES III F.No 01/82/050/00565/Am 08/DES III F.No01/82/050/00561/Am 08/DES III F.No 01/82/050/00508/AM 08/DES III
Meeting Date:28.02.2012	
Adv. Lic. No 0310464757 dated 17.1.2006	

Adv. Lic. No. 0310455622 dated 28.12.2007
 Adv. Lic. No. 0310461500 dated 18.2.2008
 Adv. Lic. No. 0310457833 dated 16.01.2008
 Adv. Lic. No. 0310406439 dated 3.11.2006
 Adv. Lic. No. 0310434050 dated 26.06.07
 Adv. Lic. No.0310434642 dated 2.07.07

Decision: The firm's Managing Director came for personal hearing before the Committee and explained that their manufacturing process involves chemical reaction followed by distillation and maximum yield obtained is 93.5% and so he requested that higher yield is not achievable in their process. The Committee after deliberations decided to recommend the following norms:-

Export Product	Export Qty	S.No	Import Items	Qty allowed per unit of export product
Lasffsolve MEB	1 kg	1	n-Butanol	0.673 kg/kg
Ethylene Glycol			Ethylene Oxide	0.400 kg/kg
Mono Butyl Ether				

RA may take appropriate action as per the decision of Norms Committee.

Outside agenda No.2	Sandoz Private Limited
Norms Committee Meeting No.48/AM12	F.No. 01/82/050/00328/Am 08/DES III F.No. 01/82/050/00330/AM 08/DES III
Meeting Date:28.02.2012	
Adv. Lic. No 0310374310 dated 31.3.2006 Adv. Lic. No. 0310374312 dated 31.3.2006	

Decision: The Committee considered the case and observed that the norms were fixed on the basis of comparative data and hence decided to maintain status quo. RA may take necessary action as per the decision of Norms Committee.

Date:01.03.2012
 Place:New Delhi

Lalita Maini
 Foreign Trade Development Officer

